

**In the National Company Law Tribunal, Jaipur**

**Item No. 209**

**CP No. (IB)-223/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**Anand Bhaiya Prop. Bhuvan Technique .....Applicant/Petitioners**

**VS.**

**Bishnoi Brothers Hotels & Resorts Pvt. Ltd. ....Respondent**

**Order delivered on 15.11.2019**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER**

**SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

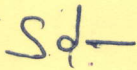
For Petitioner (s) : None-appeared

For Respondent(s) : Akanksha Noval, Proxy Counsel

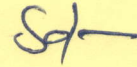
**ORDER**

Proxy counsel for the Corporate Debtor is present. No one has represented the Operational Creditor. Proxy counsel for the Corporate Debtor has submitted that efforts are being made to settle the matter and to have amicable resolution of the dispute in all respects and sought time in the matter. Ten days time is granted.

Post the matter to 13.12.2019.



**(RAGHU NAYYAR)  
TECHNICAL MEMBER**



**(P. S. N. PRASAD)  
JUDICIAL MEMBER**